

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-523/ND/2018

In the matter of :

Mussadi Lal Kishan Lal (P) Limited

....PETITIONER

vs.

Amira Pure Foods (P) Ltd

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 31.5.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Radhika Gupta, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and states that time may be granted to comply with the Order dated 14.5.2018 and to furnish the dispatch proof of service of Section 8 notice to the Corporate Debtor. Let the same be filed within a period of one week from today.

List on 14.6.2018.

- Sd/-

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

- Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit